GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 104 ANSWERED ON 27/07/2021

CONSTRUCTION OF ROADS UNDER PMGSY

*104. SHRI RAMDAS C. TADAS:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of roads constructed since inception of Pradhan Mantri Gram Sadak Yojana (PMGSY) along with the length of such roads constructed in the country, year and State-wise and also district-wise in Maharashtra;
- (b) the criteria for selection of roads under the PMGSY;
- (c) whether the criteria for construction of roads under such Yojana also includes recommendation letter received from Member of Parliament (Lok Sabha); and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI GIRIRAJ SINGH)

(a) to (d) A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (d) of Lok Sabha Starred Question No.104 due for answer on 27.07.2021

(a) The details of the roads constructed since inception of Pradhan Mantri Gram Sadak Yojana (PMGSY) year and state wise are given at **Annexure-I**. District wise details of roads constructed in the state of Maharashtra under PMGSY are given at **Annexure-II**.

(i) PMGSY was launched as a one-time special intervention to provide rural connectivity, by (b) way of a single all-weather road, to the eligible unconnected habitations of designated population size (500+ in plain areas and 250+ in North-Eastern States, Himalayan States and Himalayan Union Territories as per 2001 census) in the core network for uplifting the socio-economic condition of the rural population. Relaxation has been provided to the Tribal (Schedule V) areas and Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs (MHA) and the then Planning Commission), and unconnected habitations in these areas with a population of 250 persons and above in the Core Network as per Census 2001 are eligible for connectivity under the scheme. In the critical Left-Wing Extremism affected blocks (as identified by Ministry of Home Affairs), additional relaxation has been given to connect habitations with population 100 persons and above as per 2001 census. The Scheme had also an element of upgradation (to prescribed standards) of existing rural roads in districts where all the eligible habitations of the designated population size have been connected with all-weather road connectivity, though this objective was not central to the scheme. The roads connecting the targeted habitations were taken up for sanction under the new connectivity component of the scheme. Under upgradation component, intermediate link roads, which were not up to the standards of all-weather roads, were taken up for upgradation to the prescribed standards.

(ii) PMGSY-II was launched in the year 2013, with a target to upgrade 50,000 Kms of the existing rural road network to improve its overall efficiency as a provider of transportation services for people, goods and services. The State/UT-wise allocation of targets is given at **Annexure-III**. District-wise/Block-wise allocation of targets within the overall targets allocated to the States/UTs has been done by the respective State Governments/Union Territories. The selection of roads in a particular district/block has been done by the States/UTs based on the utility value of the eligible roads computed on the basis of their economic potential and their role in facilitating the growth of rural market centres and rural hubs.

(iii) Road Connectivity Project for Left Wing Extremism Affected Areas (RCPLWEA) was launched in the year 2016 for construction/ upgradation of strategically important roads chosen in the 44 worst affected LWE districts and adjoining districts in the 9 States of Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Odisha, Maharashtra, Telangana and Uttar Pradesh. The scheme has twin objectives of enabling smooth and seamless anti-LWE operations by the security forces and also ensuring socio-economic development. As per the programme guidelines of RCPLWEA, the selection of roads is done by the Ministry of Home Affairs in consultation with the Home Departments of the concerned states and the security forces engaged in combating the LWE violence.

(iv) PMGSY-III was launched in the year 2019 for consolidation of 1,25,000 Km Through Routes and Major Rural Links connecting habitations, inter-alia, to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals. The State/UT-wise allocation of targets is given at **Annexure- IV.** District-wise/Block-wise allocation of targets within the overall targets allocated to the States/UTs is done by the respective State Governments/Union Territories. The selection of roads in a particular district/block is done by the States/UTs based on the utility value of the eligible roads computed on the basis of the population served by the road and market, educational, medical and transport infrastructure facilities connected by the concerned road.

(c) & (d) From the very beginning, PMGSY has an inbuilt mechanism for consultation with Members of Parliament at various stages of planning and implementation of the programme. Elaborate mechanism has been provided in the programme guidelines to give full consideration to the proposals given by Member of Parliament. Letters have been sent to State Governments to bring these provisions to their attention. In order to ensure that the State Governments give due attention to the laid down provisions of the guidelines regarding giving consideration to the proposals given by the Member of Parliament and public representatives, while submitting the proposals to the Ministry of Rural Development for sanction, the Ministry had issued an advisory to the States on 2^{nd} June, 2020. The State Governments have been advised, inter-alia, to communicate the final list of proposals to Members of Parliament and obtain their consent in writing before the Ministry approves those proposals. A copy of the advisory is attached at **Annexure –V**.

<u>Annexure – I</u>

Annexure referred to in reply to point (a) of Lok Sabha Starred Question No. *104 for reply on 27.07.2021.

					Year	-wise achieve	ments (Length	in km) from 2	2000-01 to 2011	-12			
SI. No	State	2000-01	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12
1	Andaman &Nicobar	-	-	-	-	-	-	-	-	-	-	-	-
2	Andhra Pradesh	-	1,639.98	546.66	1,301.36	360.73	690.05	947.81	1,032.39	1,082.66	2,059.15	1,275.38	317.01
3	Arunachal Pradesh	305.49	15.03	25.42	504.68	71.33	116.08	13.98	182.71	166.36	198.49	584.56	468.17
4	Assam	0.77	5.19	168.18	382.54	175.77	400.83	853.57	661.27	1,234.42	1,495.98	1,323.02	2,397.31
5	Bihar	5.25	8.50	46.53	165.22	497.58	705.90	793.50	1,446.39	1,809.60	2,727.85	2,637.46	5,099.31
6	Chhattisgarh	-	-	414.77	872.02	1,153.11	1,757.54	2,229.19	2,394.42	3,266.17	3,625.21	1,876.24	1,181.97
7	Goa	-	155.33	-	-	-	-	-	-	-	-	-	-
8	Gujarat	0.60	82.16	683.58	454.86	411.01	689.30	581.91	801.66	1,305.89	1,499.51	834.41	305.48
9	Haryana	-	13.20	234.96	341.46	174.76	245.98	267.51	694.09	679.79	1,047.91	454.37	277.29
10	Himachal Pradesh	6.00	374.24	135.70	465.84	311.04	567.47	675.78	811.71	1,762.54	1,560.69	567.79	782.08
11	Jammu And Kashmir	-	-	-	19.12	37.69	9.32	45.19	110.69	147.40	266.87	381.49	458.61
12	Jharkhand	-	10.75	149.15	364.45	602.76	730.98	566.88	251.38	289.78	842.23	1,559.54	878.34
13	Karnataka	-	30.85	1,120.59	1,930.26	970.14	674.60	377.36	1,173.24	1,917.65	3,230.36	1,966.06	1,829.57
14	Kerala	-	-	39.71	158.76	90.22	38.19	64.12	93.39	175.77	370.60	266.78	196.09
15	Madhya Pradesh	15.80	5.00	726.89	2,911.92	2,238.57	3,202.09	4,035.16	4,337.16	8,182.80	9,353.02	6,705.83	3,455.31
16	Maharashtra	101.63	540.45	528.64	824.61	231.84	285.48	916.64	1,218.12	5,150.70	3,725.49	3,936.01	2,846.30
17	Manipur	243.73	14.81	139.25	28.38	8.50	584.86	43.00	-	105.19	422.19	429.16	494.66
18	Meghalaya	127.59	341.23	-	13.85	60.12	11.85	17.00	17.00	60.82	204.96	31.00	25.05
19	Mizoram	-	73.50	131.08	144.75	152.53	282.46	12.55	141.00	309.33	184.80	381.85	59.72
20	Nagaland	-	329.00	415.00	274.50	167.74	54.50	38.00	-	483.28	270.30	268.66	160.89
21	Odisha	7.46	10.29	490.37	1,240.05	1,121.74	1,055.60	1,728.72	1,539.93	2,212.23	2,143.74	5,423.53	4,082.97
22	Pondicherry	-	-	-	-	-	-	-	-	-	-	-	-
23	Punjab	3.50	30.15	178.61	358.22	105.86	139.15	321.96	727.72	794.50	845.05	707.18	150.57
24	Rajasthan	158.10	575.49	1,235.76	4,329.84	3,609.44	3,319.75	5,449.93	10,352.90	9,478.34	4,518.04	3,380.96	1,500.62
25	Sikkim	72.75	1,016.70	-	-	17.22	241.10	95.43	38.62	117.97	190.01	86.35	180.64
26	Tamilnadu	-	717.77	490.67	953.71	172.74	455.34	644.43	440.55	924.80	1,101.26	2,961.82	922.34
27	Tripura	75.65	186.79	74.96	20.15	53.06	14.75	130.43	94.86	354.89	549.97	418.55	339.84
28	Uttar Pradesh	705.54	4,798.01	1,983.26	2,395.68	593.99	2,678.63	2,111.29	2,969.46	5,332.34	9,185.49	5,836.58	1,026.46
29	Uttarakhand	-	-	57.45	224.99	127.04	92.59	102.61	329.09	225.91	831.71	383.08	720.88
30	West Bengal	-	83.19	491.47	711.60	726.85	1,236.51	1,113.84	1,573.79	1,776.33	1,499.66	1,442.44	1,132.52
31	Telangana	-	970.68	553.24	1,045.73	299.00	824.64	965.43	695.25	798.59	1,287.97	640.28	325.39
32	Ladakh	-	-	-	3.60	2.00	4.50	6.26	12.75	34.20	20.50	23.45	-
	Total	1,829.85	12,028.28	11,061.89	22,442.14	14,544.37	21,110.01	25,149.47	34,141.55	50,180.24	55,258.99	46,783.83	31,615.38

Sl.		Year –wise achievements (Length in km) from 2012-13 to 2021-22													
No	State	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	Total			
1	Andaman & Nicobar	-	-	-	-	-	-	-	-	30.62	9.97	40.59			
2	Andhra Pradesh	109.34	118.91	540.72	972.73	733.55	154.06	336.73	300.52	530.79	415.56	15,466.07			
3	Arunachal Pradesh	531.11	634.91	7.00	306.14	1,360.51	1,132.02	1,317.64	1,731.34	1,795.50	65.87	11,534.33			
4	Assam	1,952.55	1,858.81	1,276.94	989.48	929.52	1,618.63	4,295.49	3,646.74	2,682.17	60.01	28,409.18			
5	Bihar	7,064.02	5,479.78	4,075.06	3,445.51	6,597.91	5,220.59	3,307.59	718.58	2,255.01	491.80	54,598.94			
6	Chhattisgarh	935.36	1,256.25	2,825.73	2,041.40	1,019.57	1,901.49	3,112.36	1,952.38	4,685.51	512.03	39,012.72			
7	Goa	-	-	-	-	-	-	-	-	-	-	155.33			
8	Gujarat	144.04	968.13	2,834.86	693.87	211.88	49.31	14.39	-	201.76	58.56	12,827.16			
9	Haryana	117.86	16.05	360.49	549.18	62.85	38.28	4.95	-	224.06	326.64	6,131.66			
10	Himachal Pradesh	595.82	479.06	707.38	658.64	1,429.27	1,772.53	1,334.35	1,086.81	1,915.57	874.53	18,874.83			
11	Jammu And Kashmir	850.02	807.62	814.83	707.20	1,735.50	1,760.21	1,559.10	1,174.94	3,166.76	326.30	14,378.85			
12	Jharkhand	1,563.24	876.82	1,811.50	1,281.22	3,119.52	4,519.15	3,570.42	1,407.78	2,008.23	214.66	26,618.78			
13	Karnataka	711.47	205.16	470.08	999.51	908.14	47.93	6.36	6.00	565.91	524.31	19,665.53			
14	Kerala	166.38	188.25	266.16	393.90	314.33	372.97	314.47	125.85	76.78	14.79	3,727.51			
15	Madhya Pradesh	2,949.82	2,652.04	4,847.83	4,980.97	5,081.27	5,218.35	4,520.54	1,872.30	2,955.48	1,329.59	81,577.74			
16	Maharashtra	975.09	778.88	528.91	890.71	2,000.70	569.76	266.83	120.49	180.50	23.10	26,640.87			
17	Manipur	423.06	428.51	301.68	364.55	1,485.85	731.20	852.24	754.34	892.62	48.49	8,796.26			
18	Meghalaya	40.66	43.99	30.72	150.96	368.87	150.33	211.42	273.95	728.25	244.84	3,154.45			
19	Mizoram	41.52	254.45	37.14	117.32	298.08	237.13	266.59	344.55	246.29	119.84	3,836.48			
20	Nagaland	157.00	97.20	198.30	93.50	395.00	85.00	208.99	188.70	35.80	60.07	3,981.43			
21	Odisha	3,029.28	1,838.58	4,181.61	3,894.04	5,778.45	7,140.77	8,129.88	5,298.43	1,844.27	173.85	62,365.78			
22	Pondicherry	-	-	-	-	-	-	-	-	-	-	-			
23	Punjab	96.60	784.66	556.17	728.21	586.53	851.75	246.78	28.98	1.09	8.00	8,251.23			
24	Rajasthan	2,447.54	2,291.15	3,412.16	2,175.37	3,104.10	3,249.06	2,528.27	103.39	1,855.66	703.15	69,779.01			
25	Sikkim	147.75	179.59	165.25	390.77	247.42	419.16	351.92	68.22	156.96	21.02	4,204.82			
26	Tamilnadu	102.71	796.28	1,629.96	588.97	883.19	1,611.36	2,166.86	1,065.92	871.27	268.31	19,770.25			
27	Tripura	257.01	284.25	239.21	357.33	405.62	313.14	169.09	85.20	108.80	41.17	4,574.73			
28	Uttar Pradesh	325.59	770.48	2,985.65	3,406.93	3,095.25	4,106.46	1,688.27	376.08	710.72	98.84	57,180.98			
29	Uttarakhand	462.71	478.21	478.04	1,025.29	1,989.32	1,839.11	1,756.27	2,036.49	3,364.68	96.31	16,621.77			
30	West Bengal	1,271.62	2,548.38	2,215.16	2,466.15	2,825.53	3,213.11	5,111.22	2,180.04	2,178.96	128.56	35,926.93			
31	Telangana	227.94	182.49	200.64	397.25	408.64	302.93	381.20	205.84	320.39	259.71	11,293.23			
32	Ladakh	94.63	58.60	44.00	82.66	49.66	44.34	63.09	150.73	86.23	8.81	790.02			
	Total	27,791.73	27,357.48	38,043.16	35,149.76	47,425.99	48,670.10	48,093.29	27,304.59	36,676.64	7,528.69	6,70,187.42			

Annexure referred to in reply to point (a) of Lok Sabha Starred Question No. *104 for reply on 27.07.2021.

<u>Annexure –II</u>

Annexure referred to in reply to point (a) of Lok Sabha Starred Question No. 104 for rep	nly on 27 07 2021
Annexure referred to in repry to point (a) of Lok Sabha Starred Question No. 104 for rep	piy on 27.07.2021

SI.	District Name			District	wise Lengt	h Construc	ted in Km	(Maharasht	tra) Financia	l Year: 2000	-01 to 2011-1	2	
No.		2000-01	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12
1.	Ahmednagar	-	41.35	1.20	35.70	14.78	4.59	62.96	53.32	199.13	374.29	87.85	166.70
2.	Akola	-	37.85	10.13	1.32	-	-	36.68	99.86	101.05	113.60	131.50	62.70
3.	Amrawati	-	82.00	-	9.80	18.75	15.50	12.00	22.20	128.60	125.05	67.40	39.88
4.	Aurangabad	-	30.46	-	28.89	2.35	-	25.95	42.76	60.47	173.09	54.69	84.18
5.	Beed	-	40.06	-	0.60	-	10.30	59.06	70.75	266.60	132.50	170.98	71.38
6.	Bhandara	5.00	10.80	6.75	8.71	41.90	12.45	4.85	32.18	149.18	136.33	48.82	18.26
7.	Buldhana	-	26.80	6.00	49.48	2.10	16.85	18.17	141.55	66.40	60.32	48.90	108.36
8.	Chandrapur	1.50	9.10	-	35.21	22.71	-	14.70	33.04	92.27	116.39	104.41	26.58
9.	Dhule	-	-	11.65	31.64	9.00	-	-	-	210.97	62.23	226.55	34.69
10.	Gadchiroli	14.60	20.57	5.63	-	-	-	46.79	21.40	157.15	7.00	114.32	24.70
11.	Gondia	-	-	12.65	59.47	-	37.88	19.80	207.55	98.62	147.19	200.70	35.70
12.	Hingoli	-	74.37	-	36.70	3.00	-	45.34	28.90	115.36	41.26	21.94	101.68
13.	Jalgaon	10.70	19.10	43.65	38.85	7.80	-	7.90	-	188.28	141.08	248.41	33.41
14.	Jalna	-	8.08	-	56.58	-	-	23.17	-	266.62	149.51	36.50	255.50
15.	Kolhapur	2.69	-	-	43.86	-	3.88	26.20	9.41	120.18	62.25	203.97	102.51
16.	Latur	28.90	2.00	26.50	47.47	4.50	23.41	10.60	3.88	152.14	113.14	159.04	45.82
17.	Nagpur	-	-	-	32.60	3.51	-	69.25	5.22	206.34	50.29	184.14	61.83
18.	Nanded	8.10	5.90	43.20	19.54	8.10	-	19.26	-	31.57	103.21	52.23	191.10
19.	Nandurbar	-	2.00	0.71	17.12	-	-	-	-	230.31	116.76	178.82	93.19
20.	Nashik	-	2.90	42.94	-	24.44	-	51.82	14.99	196.66	295.89	93.34	47.90
21.	Osmanabad	-	1.50	39.72	-	-		51.79	-	140.23	25.05	11.60	164.31
22.	Parbhani	10.20	9.70	22.65	27.39	17.32	-	8.21	-	75.23	68.08	79.95	49.97
23.	Pune	-	-	3.15	-	-	3.00	47.80	-	505.90	114.92	389.40	127.28
24.	Raigad	1.90	1.90	2.40	6.90	5.91	15.16	-	-	84.96	33.67	93.01	38.32
25.	Ratnagiri	-	4.20	38.65	26.80	9.82	33.79	5.33	3.67	94.59	120.71	80.56	25.60
26.	Sangali	-	19.05	39.80	49.26	17.28	48.38	2.40	103.86	67.89	127.07	133.68	35.48
27.	Satara	-	8.47	94.38	24.24	-	4.85	35.30	44.39	89.95	71.63	88.94	153.14
28.	Sindhudurg	-	30.18	-	12.72	3.74	3.00	16.97	60.29	122.05	67.48	19.36	70.84
29.	Solapur	-	-	53.08	63.76	4.29	18.73	-	34.58	358.54	154.49	234.84	291.95
30.	Thane	-	2.46	-	8.68	0.60	2.08	4.06	2.42	9.99	14.53	-	1.88
31.	Wardha	18.04	-	13.80	6.35	-	-	38.08	97.62	260.40	149.24	144.72	46.84
32.	Washim	-	5.00	2.80	-	-	-	121.88	-	139.83	7.30	85.30	68.22
33.	Yavatmal	-	39.40	7.20	28.26	0.60	29.13	1.00	63.33	114.46	227.12	55.70	144.70
34.	Palghar	-	5.25	-	16.71	9.34	1.50	29.32	20.95	48.78	22.85	84.45	21.71
	Total	101.63	540.45	528.64	824.61	231.84	285.48	916.64	1,218.12	5,150.70	3,725.49	3,936.01	2,846.30

Annexure –II (continued)

SI.	District Name	District wise Length Constructed in Km (Maharashtra) Financial Year: 2012-13 to 2021-22										
No.	District Munic	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	
1.	Ahmednagar	20.92	1.23	63.58	14.29	110.00	60.14	27.61	12.54	-	-	
2.	Akola	-	-	13.20	36.00	7.20	-	-	-	-	-	
3.	Amrawati	-	-	31.85	4.30	59.60	24.00	3.30	-	-	-	
4.	Aurangabad	12.02	139.87	4.30	9.70	81.36	3.82	0.10	-	-	-	
5.	Beed	-	3.50	19.31	24.50	70.82	4.21	-	-	-	-	
6.	Bhandara	24.06	_	5.01	34.82	25.96	-	-	-	-	-	
7.	Buldhana	13.00	_	-	-	46.25	-	6.70	-	-	-	
8.	Chandrapur	50.42	35.10	11.80	-	86.32	84.77	12.98	-	0.35	0.50	
9.	Dhule	-	-	60.08	111.20	40.14	9.39	-	-	-	-	
10.	Gadchiroli	60.80	189.55	68.60	-	32.00	31.62	91.71	58.64	149.05	22.60	
11.	Gondia	-	_	-	31.16	45.64	9.62	-	_	-	-	
12.	Hingoli	11.82	6.00	-	3.00	24.60	6.30	-	-	-	-	
13.	Jalgaon	-	-	4.39	71.32	74.53	5.93	-	-	-	-	
14.	Jalna	-	-	14.67	20.33	19.58	7.25	2.05	-	-	-	
15.	Kolhapur	-	-	4.30	6.13	51.10	12.25	0.20	-	-	-	
16.	Latur	-	-	-	-	38.60	22.67	0.10	4.50	0.50	-	
17.	Nagpur	-	-	8.33	5.00	74.28	19.97	0.10	-	-	-	
18.	Nanded	49.71	32.86	-	-	70.08	70.95	8.30	3.40	1.50	-	
19.	Nandurbar	73.90	11.10	10.90	52.72	175.48	36.20	82.86	39.54	29.10	-	
20.	Nashik	137.25	91.65	6.80	67.21	135.11	20.40	10.68	-	-	-	
21.	Osmanabad	26.20	-	-	7.70	42.40	9.00	1.20	-	-	-	
22.	Parbhani	74.34	6.24	-	3.94	38.01	10.57	0.85	-	-	-	
23.	Pune	73.95	27.72	80.10	49.53	110.89	7.90	6.05	0.40	-	-	
24.	Raigad	10.35	4.00	5.46	25.24	32.17	0.50	3.60	1.47	-	-	
25.	Ratnagiri	-	_	-	4.50	78.97	2.14	-	-	-	-	
26.	Sangali	13.29	19.30	9.92	47.07	17.78	-	-	-	-	-	
27.	Satara	51.33	98.25	15.16	49.25	66.60	13.28	-	-	-	-	
28.	Sindhudurg	17.50	16.89	-	21.46	71.79	23.01	-	-	-	-	
29.	Solapur	22.31	-	-	45.92	64.46	10.10	2.00	-	-	-	
30.	Thane	34.34	9.21	10.35	18.86	15.01	7.04	-	-	-	-	
31.	Wardha	61.02	43.48	66.94	19.78	34.82	0.68	-	-	-	-	
32.	Washim	22.25	-	-	-	40.40	19.48	-	-	-	-	
33.	Yavatmal	98.10	27.80	1.00	93.15	58.05	11.24	1.00	-	-	-	
34.	Palghar	16.21	15.13	12.87	12.65	60.72	25.33	5.45	-	-	-	
	Total	975.09	778.88	528.91	890.71	2000.70	569.76	266.83	120.49	180.50	23.10	

Annexure referred to in reply to point (a) of Lok Sabha Starred Question No. *104 for reply on 27.07.2021

l. No.	Name of the State	Length in Km				
1	Andhra Pradesh	2,285				
2	Arunachal Pradesh	550				
3	Assam	1,730				
4	Bihar	2,465				
5	Chhattisgarh	2,245				
6	Goa	25				
7	Gujarat	1,205				
8	Haryana	1,000				
9	Himachal Pradesh	1,250				
10	Jammu & Kashmir	780				
11	Jharkhand	1,650				
12	Karnataka	2,245				
13	Kerala	570				
14	Madhya Pradesh	4,945				
15	Maharashtra	2,620				
16	Manipur	325				
17	Meghalaya	490				
18	Mizoram	195				
19	Nagaland	225				
20	Odisha	3,760				
21	Punjab	1,345				
22	Rajasthan	3,465				
23	Sikkim	115				
24	Tamil Nadu	2,950				
25	Tripura	310				
26	Uttarakhand	915				
27	Uttar Pradesh	7,575				
28	West Bengal	2,515				
29	Union Territories	250				
	TOTAL	50,000				

Annexure referred to in reply to point (b) of Lok Sabha Starred Question No. *104 for reply on 27.07.2021.

	Allocation of length under PMGSY-III								
S. No.	Name of State(s)	Allocated Length under PMGSY-III (in km)							
1.	Andaman &Nicobar	200							
2.	Andhra Pradesh	3285							
3.	Arunachal Pradesh	1375							
4.	Assam	4325							
5.	Bihar	6162.5							
6.	Chhattisgarh	5612.5							
7.	Goa	62.5							
8.	Gujarat	3012.5							
9.	Haryana	2500							
10.	Himachal Pradesh	3125							
11.	Jammu & Kashmir	1750							
12.	Jharkhand	4125							
13.	Karnataka	5612.5							
14.	Kerala	1425							
15.	Ladakh	500							
16.	Madhya Pradesh	12362.5							
17.	Maharashtra	6550							
18.	Manipur	812.5							
19.	Meghalaya	1225							
20.	Mizoram	487.5							
21.	Nagaland	562.5							
22.	Odisha	9400							
23.	Pondicherry	125							
24.	Punjab	3362.5							
25.	Rajasthan	8662.5							
26.	Sikkim	287.5							
27.	Tamil Nadu	7375							
28.	Telangana	2427.5							
29.	Tripura	775							
30.	Uttarakhand	2287.5							
31.	Uttar Pradesh	18937.5							
32.	West Bengal	6287.5							
	Total	125,000							

Annexure-V

File No.P-17025/37/2013-RC (FMS No. 331916) Government of India Ministry of Rural Development Department of Rural Development (Rural Connectivity (RC) Division)

> Krishi Bhawan,New Delhi Dated the 2nd June, 2020

All Additional Chief Secretaries/Principal Secretaries/Secretaries In-Charge of PMGSY of all the States/UTs

Subject: Role of Hon'ble Members of Parliament in planning and selection of road works under Pradhan Mantri Gram Sadak Yojana-III-reg.

Sir/Madam,

I am directed to refer to the subject cited above and to say that the PMGSY has an in built mechanism for consultation with public representatives at various stages of planning and implementation of the programme. Advisories have been issued and reiterated from time to time to the State Governments/ State Rural Road Development Agencies, giving emphasis, inter-alia, on strict compliance of these provisions. In this regard, attention is invited again to various provisions of the PMGSY-III guidelines, which provide detailed procedure for consultation with the Members of Parliament during the process of planning and selection of roads. Some important guidelines in this respect are reproduced below:

Para3.6: The suggestions given by the Members of Parliament are to be given full consideration while finalizing District Rural Roads Plan (DRRP).

Para 5.5: The Annual proposals will be based on the CUCPL following the Order of Priority (subject to PCl). However, it is possible that there are inadvertent errors or omissions, particularly in the selection of Through Routes. Accordingly, it is desirable to also associate public representatives while finalizing the selection of road works in the annual proposals. The proposals of the Members of Parliament arc required to be given full consideration, for this purpose:

- i. The CUCPL should be sent to concerned MPs with the request that their proposals on the selection of works out of the CUCPL should be sent to the District Panchayat. It is suggested that atleast 15clear days may be given for the purpose.
- ii. In order to ensure that the prioritization has some reference to the funding available, the size of proposals expected may also be indicated to the Members of Parliament while forwarding the CUCPL list to them. District wise allocation may be indicated to enable choice with the requisite geographical spread. It would be ensured that such proposals of Members of Parliament which adhere to the Order of Priority would be invariably accepted subject to consideration of equitable allocation of funds and need for upgradation.
- iii. The proposals received from the Members of Parliament by the stipulated date would be given full consideration in the District Panchayat which would record the reason in each

case of non-inclusion. Such proposals that cannot be included would be communicated in writing to the Members of Parliament with reasons for non-inclusion of such proposals in each case. It would be preferable if the communication is issued from the Nodal Department at a senior level.

Para 7.1: After the approval by the District Panchayat, the proposals would be forwarded by the PIU to the SRRDA. The PIU will at that time prepare the details of proposals forwarded by the Members of Parliament and action taken thereon, in proforma MP-1 and MP-II and sent it along with proposals. In all cases where the proposal of an MP has not been included, cogent reasons shall be given based on the reasons given by the District Panchayat.

Para 7.3: The State Level Standing Committee (SLSC) would scrutinize the proposals to see that they are in accordance with the Guidelines and that the proposals of the Member of Parliament have been given full consideration.

2. In view of this, all the State Governments are once again requested to follow the guidelines relating to consultation with the Members of Parliament in letter and spirit, and the following needs to be ensured:

- (i) Hon'ble MPs may be briefed about the PMGSY-III planning process, overall allocation and inter-se Block/District allocation etc.at the beginning of the planning exercise.
- (ii) Hence, it is reiterated that final list of proposals, in order of priority, would be communicated in writing to the Member of Parliament with reasons for non-inclusion of such proposals in each case. It would be preferable if this communication is made by a senior official and their recommendation/ consent be obtained in writing on the overall proposed list. It should be ensured that the Member of Parliament receives such communication and a reasonable time of 15 days is given to them to respond with their recommendation.
- (iii) Such recommendation should also be included along with MP-I and MP-II formats. If such response/ recommendation is not received in 15 days, a clear note to this effect is recorded in the proposal. Proposal to the Ministry may be sent by SRRDA along with a note regarding the process adopted by the state in dealing with the recommendations of Members of Parliament.

Yours faithfully,

(K.M. Singh) Deputy Secretary to the Government of India Tel No:011-23070308

Copy to: All CEOs/ Chief Engineers of PMGSY implementing States/ UTs
